

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**R.O.C.NO. 9/2019-RC**

**DATED: 6-5-2022**

**NOTIFICATION**

The High Court for the State of Telangana had issued Notification No. 9/2019, dated 31-7-2019 inviting applications through online for direct recruitment to the posts of Office Subordinates under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Office Subordinates District/Unit wise:

**Name of the unit: Khammam**

912001348	912002266	912002290	912002306	912002404	912002480
912002497	912002499	912002523	912002535	912002561	912002598
912002618	912002675	912002736	912002772	912002826	912002827
912002834	912002836	912002850	912002857	912002887	912002901
912002973	912003029	912003044	912003103	912004901	912004968
912004973	912005050	912005063	912005071	912005138	912005139
912005167	912005378	912005452	912005472	912005518	912005528
912005542	912005554	912005562	912005646	912007368	912007489
912007523	912007545	912007602	912007631	912009142	912009214
912009240	912009260	912009293	912009346	912009381	912009391
912009414	912009442	912009460	912009508	912009521	912009539
912009591	912009597	912009611	912009661	912009675	912009699
912009710	912009755	912009757	912010459	--	--

**NOTE:**

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.

b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.



**REGISTRAR (ADMINISTRATION),  
F.A.C. REGISTRAR (RECRUITMENT)**